**1FORM NO. 29C**

**[*See* rule 40BA]**

**Report** [**under section 115JC**](http://www.taxmanagementindia.com/visitor/detail_act.asp?ID=12219) **of the** [**Income-tax Act, 1961**](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_ITAct.asp) **for computing adjusted total income and alternate minimum tax of the limited liability partnership**

**1.** I/We\* have examined the accounts and records of . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . (name and address of the assessee with PAN) engaged in business of. . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . .   (nature of business) in order to arrive at the adjusted total income and the alternate minimum tax for the year ended on the 31st March, . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . .

**2.** (*a*) I/We\* certify that the adjusted total income and the alternate minimum tax has been computed in accordance with the provisions of [Chapter XII-BA](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_Rule_Chapter_Sec.asp?Ch_ID=997&Act_ID=222) of the [Income-tax Act.](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_Rule_Chapter.asp?Act_ID=222) The tax payable [under section 115JC](http://www.taxmanagementindia.com/visitor/detail_act.asp?ID=12219) of the [Income-tax Act](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_ITAct.asp) in respect of the assessment year . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . is Rs.. . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . .  , which has been determined on the basis of the details in Annexure A to this Form.

**3.** In my/our \* opinion and to the best of my/our\* knowledge and according to the explanations given to me/us\* the particulars given in the Annexure A are true and correct.

Date. . . . . . . . . . . . . . . . . . . .

**Signed**

**Accountant**

**Notes:**

1. \*Delete whichever is not applicable.

2. †This report is to be given by-

 (*i*)  a Chartered Accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or

 (*ii*) any person, who in relation to any State, is by virtue of the provisions in [sub-section (2) of section 226](http://www.taxmanagementindia.com/visitor/detail_act.asp?ID=12549) of the [Companies Act, 1956 (1 of 1956),](http://www.taxmanagementindia.com/site-map/Companies_law/list_act.asp) entitled to be appointed to act as an auditor of companies registered in that State.

3. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.

**ANNEXURE A**

[*See* paragraph 2]

**Details relating to the computation of Adjusted Total Income and Alternate Minimum Tax for the purposes of** [**section 115JC**](http://www.taxmanagementindia.com/visitor/detail_act.asp?ID=12219) **of the** [**Income-tax Act, 1961**](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_ITAct.asp)

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| 1. | Name of the assessee |  |  |  |
| 2. | Address of assessee |  |  |  |
| 3. | Permanent Account Number |  |  |  |
| 4. | Assessment year |  |  |  |
| 5. | Total income of the assessee computed in the manner laid down in the Income-tax Act before giving effect to [Chapter XII-BA](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_Rule_Chapter_Sec.asp?Ch_ID=997&Act_ID=222) of the [Income-tax Act](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_Rule_Chapter.asp?Act_ID=222) |  |  |  |
| 6. | Income-tax payable on total income referred to in Column 5 above |  |  |  |
| 7. | The amount of deduction claimed under any section included in [Chapter VI-A](http://www.taxmanagementindia.com/Site-Map/Income_Tax/List_Act_Rule_Chapter_Sec.asp?Ch_ID=6&Act_ID=222) under the heading "C." - "Deductions in respect of certain incomes" | Sl.No. | Section under which deduction claimed | Amount of deduction claimed |
|  |  |  |
|  |  |  |
|  |  |  |
| 8. | The amount of deduction claimed [under section 10AA](http://www.taxmanagementindia.com/visitor/detail_act.asp?ID=3158) |  |  |  |
| 9. | Adjusted total income of the assessee (5+7 + 8) |  |  |  |
| 10. | Alternate Minimum Tax (18.5% of adjusted total income computed in column 9 above)" |  |  |  |

\*\*\*\*\*\*\*\*\*

**Notes:**

1. Inserted vide [notification no. 60/2011 dated 1-12-2011](http://www.taxmanagementindia.com/visitor/detail_notification.asp?ID=24456) w.e.f. 1.4.2012